

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-1489/ND/2018**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

Anuj Kumar Tiwari **.....Applicant**

Vs.

Adharshila Country Homes Pvt. Ltd. **.....Respondent**

**Order delivered on 30.10.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Jeewesh Prakash, Adv.  
Mr. Prabhat Ranjan Raj, Adv.

For the Respondent :

**ORDER**

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti. In the meanwhile, learned counsel for the respondent undertakes to file the copy of certificate of registration of IRP within one week. For further consideration on 04.12.2018.

Sd/-  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

